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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK  
Original Application No. 260/00305 of 2016  
Cuttack, this the 9<sup>th</sup> day of August, 2016

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HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE MR. R.C. MISRA, MEMBER (A)

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Sri Kshetra Mohan Mohapatra, aged about 61 years, S/o. Late Daitary Mohapatra, Sangram Club Lane Badasankha PO-Puri-2 Dist-Puri, retired as Chief Controller, from East Coast Railways Head Quarter. AT/PO/PS-Bhubaneswar, Dist-Khurda.

...Applicant

(Advocates: M/s. B.Dash, C.Mohanta)

VERSUS

**Union of India Represented through its**

1. General Manager, East Coast Railway, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
2. Secretary (Estt.), Ministry of Railways, Railway Board, New Delhi.
3. Chief Personnel Officer, East Coast Railway, Bhubaneswar, Dist-Khurda.
4. Deputy Director, Pay Commission-V, Ministry of Railways, Railway Board, Room No.N0-305-B.P. Maidan, New Delhi-110001

... Respondents

(Advocate: Mr. T.Rath )

**ORDER (ORAL)**

**A. K.PATNAIK, MEMBER (J):**

The applicant retired as Chief controller, East Coast Railways Head Quarters, has filed this O.A under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

- a. The Original Application may be allowed.
- b. The respondents may be directed to allow the applicant to avail the GP of Rs.4800/- on completion of 10 years from the date of his promotion to the post of Chief Controller and thereafter to grant the consequential benefits in the shape of arrears.
- c. The respondents may be directed to calculate the last pay drawn by the applicant on the date of his retirement in terms of the judgment of the Principal Bench, CAT and accordingly to fix his pension and pay the same.
- d. The respondents may be directed to allow the applicant to draw the arrear differential pension within a time to be stipulated by this Hon'ble Tribunal."

2. Heard Mr. B.Dash, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

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3. During the course of hearing on admission, Mr. Dash submitted that this Tribunal in a similar matter in O.A. No.199/16 disposed of on 08.04.2016 has issued direction to the Respondent No. 4 to intimate the Deputy Chief Personnel Officer (Rectt.) or to the Chief Personnel Officer, as the case may be, regarding decision taken by the Railway Board in pursuance of letter dated 23.09.2015 within a period of one month from the date of receipt of copy of this order. Accordingly, he prayed that the facts of this matter being similar to the facts in O.A.No.199 of 2016 (supra), the Tribunal may dispose of this matter at the stage of admission by issuing the similar direction.

On the other hand, Mr. Rath, Ld. Standing Counsel for the Respondent-Railways has no objection to this.

4. In view of the above, we dispose of this O.A. with direction to Respondent No.4 to intimate the Deputy Chief Personnel Officer (Rectt.) or to the Chief Personnel Officer, as the case may be, regarding the decision taken by the Railway Board in pursuance of letter dated 23.09.2015 within a period of one month from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. B. Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2, and 4 by Speed Post for which he undertakes to file the postal requisites by 12.08.2016.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)